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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 8/94

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IN

OA.NO. 856/93

Shri A.P.Kandu & Anr.

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Tribunal's Order (By Circulation)
(PER: M.R.Kolhatkar, Member (A))

Dated: 27-3-1994

This is a review petition filed by the respondents Central Railway for reviewing our judgement dated 3.12.1993 in which we directed the respondents to prepare a panel within two months. The main ground urged for review is that the Circular dated 27.1.1993 from the Railway Board for Restructuring of certain Group 'C' & 'D' Cadres in terms of which selections are being held has stated in Para 4.2 of the said letter that such selections which have not been finalised by 1.3.1993 should be cancelled/ abandoned. According to the respondents, the written statement was not filed and the learned counsel for the respondents was not able to point out this particular provision. We do not consider this to be a good ground for review. The written test and the viva-voce test were completed by 28.2.1993 and there had been no response to the representations of the applicant for announcement of the written test. The Railway Administration had ample

39) 12.07.1996.

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None for the parties.

Respondents have filed
M.P. No. 461/94 seeking extension
of time in the year 1994.

Accordingly the M.P.
has become infructuous and
the same stands disposed of.

V.E/6
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(P.P. Srivastava)

M(A)

B.S. Hegde
(B.S. Hegde)
M(G)

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